



The West Bengal Municipal Corporation (Amendment) Act, 2007

Act 29 of 2007

Keyword(s):

Municipal, Corporation

Amendment Appended: 31 of 2017

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THURSDAY, MAY 29, 2008

[SAKA 1930

PART III— Acts of the West Bengal Legislature

**GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT**

Legislative

NOTIFICATION

No. 956-L.—29th May, 2008.—The following Act of the West Bengal Legislature, having been assented to by the President of India, is hereby published for general information :—

WEST BENGAL ACT XXIX of 2007

**THE WEST BENGAL MUNICIPAL CORPORATION
(AMENDMENT) ACT, 2007.**

[*Passed by the West Bengal Legislature.*]

[Assent of the President of India was first published in the *Kolkata Gazette, Extraordinary*, of the 29th May, 2008.]

An Act to amend the West Bengal Municipal Corporation Bill, 2006.

WHEREAS it is expedient to amend the West Bengal Municipal Corporation Bill, 2006, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Fifty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows :—

Short title and commencement.

1. (1) This Act may be called the West Bengal Municipal Corporation (Amendment) Act, 2007.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Omission of clause 314 of the West Bengal Municipal Corporation Bill, 2006.

2. Clause 314 of the West Bengal Municipal Corporation Bill, 2006 (hereinafter referred to as the principal Bill), shall be omitted.

Amendment of clause 325.

3. In clause 325 of the principal Bill, the words and figures “or section 328, as the case may be” shall be omitted.

Substitution of new clause for clause 326.

4. For clause 326 of the principal Bill, the following clause shall be substituted :—

“Information about births and deaths. 326. Births and deaths occur in the Corporation area shall be reported for registration as per provisions of sub-section (1) of section 8 of the Registration of Births and Deaths Act, 18 of 1969. 1969.”.

*The West Bengal Municipal Corporation (Amendment) Act, 2007.**(Sections 5-7.)*Amendment of
clause 327.

5. In clause 327 of the principal Bill, for the words and figures “, to the officer empowered under section 343, within twenty-one days”, the words and figures “, to the officer empowered under section 326, within such period as prescribed in the rules framed by the State Government under the Registration of Births and Deaths Act, 1969,” shall be substituted. 18 of 1969.

Omission of clause
328.

6. Clause 328 of the principal Bill shall be omitted.

Amendment of
clause 329.

7. In clause 329 of the principal Bill, after the words “, sign and forward”, the words “, without charging any fee,” shall be inserted.

By order of the Governor,

ANINDYA BHATTACHARYYA,
*Secy.- in - charge to the Govt. of West Bengal,
Law Department.*

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FRIDAY, SEPTEMBER 15, 2017

[SAKA 1939

PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1102-L.—15th September, 2017.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XXXI of 2017

**THE WEST BENGAL MUNICIPAL CORPORATION
(AMENDMENT) ACT, 2017.**

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette, Extraordinary*, of the 15th September, 2017.]

An Act to amend the West Bengal Municipal Corporation Act, 2006.

WHEREAS it is expedient to amend the West Bengal Municipal Corporation Act, 2006, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XXXIX of 2006.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Municipal Corporation (Amendment) Act, 2017.

(2) This section shall come into force at once; and the remaining sections shall come into force on such date or dates as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Municipal Corporation
(Amendment) Act, 2017.*

(Sections 2-4.)

Amendment of
section 2 of the
West Ben. Act
XXXIX of 2006.

2. In section 2 of the West Bengal Municipal Corporation Act, 2006 (hereinafter referred to as the principal Act), for clause (97), the following clause shall be substituted:—

‘(97) “State Government” means the Government of the State of West Bengal in the Department of Urban Development and Municipal Affairs.’.

Amendment of
section 30.

3. In sub-section (2) of section 30 of the principal Act,—

- (i) in clause (a), the words “in consultation with the Mayor-in-Council” shall be omitted;
- (ii) in the second proviso to clause (b), the words “in consultation with the Mayor-in-Council,” shall be omitted.

Amendment of
section 96N.

4. In section 96N of the principal Act,—

- (i) in clause (f), after the words “public streets”, the word “, drain” shall be inserted;
- (ii) in the “Note”, for the words and numbers “of size less than 8"×12" and less than 20 microns in thickness”, the words “of prescribed size and thickness as may be notified by the competent authority from time to time” shall be substituted.

By order of the Governor,

MADHUMATI MITRA,
Secy. to the Govt. of West Bengal,
Law Department.

*The Kolkata Municipal Corporation
(Second Amendment) Act, 2017.*

(Sections 7, 8.)

Amendment of
section 196.

7. In sub-section (2) of section 196 of the principal Act, after the words “by courier agency”, the words “or in such other manner as the Corporation may decide” shall be inserted.

Amendment of
section 539.

8. In section 539 of the principal Act,—

(1) for the words “with respect to the disposal of property”, the words “with respect to the disposal or otherwise of property” shall be substituted;

(2) after clause (d) the following clause shall be inserted:—

“(da) the Municipal Commissioner may, with the sanction of Mayor-in-Council, subject to payment of such utilisation fee as may be specified in the budget estimate referred to in sub-section (3) of section 131, or as may be decided by the Mayor-in-Council, whichever is higher, and on such terms and conditions to be determined by the Mayor-in-Council, grant license for utilisation of the immovable property.”.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*